



2026:AHC:28750

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1926 of 2026

Radhey Shyam

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Abhishek Kumar Srivastava, learned counsel for the petitioner and Sri Gaurav Singh, learned Standing Counsel for the State-respondents.
2. The case of the petitioner is that he was appointed as a Constable Driver in the year 1984 and was promoted to the post of Head Constable Driver in the year 2018. It is stated that in the year 2020, on account of certain medical ailments, the petitioner was medically unfit and was reverted/adjusted to the post of Constable. Since his grievance regarding continuation/promotion was not being considered, the petitioner earlier preferred Writ Petition No. 17599 of 2023, which was disposed of with a direction to the competent authority to consider his claim.
3. It is further submitted that as per the seniority position, the petitioner was entitled to be considered for promotion to the post of Sub-Inspector from the cadre of Head Constable, but the same has not been granted. Accordingly, the petitioner seeks consideration for promotion to the post of Sub-Inspector in accordance with his seniority.
4. Learned Standing Counsel submits that the claim of the petitioner is required to be examined in the first instance by respondent no. 3, namely the Additional Director General of Police (Promotion and Recruitment Board), Lucknow.
5. Considering the submissions so made across the Bar, the writ petition

stands ***disposed of*** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3/Additional Director General of Police (Promotion and Recruitment Board), Lucknow, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law keeping in view his seniority position, medical decategorisation status, and eligibility within a period of three months, from the date of production of certified copy of the order.

(Vikas Budhwar,J.)

February 10, 2026

Sushma